

COMMITTEE ON PRIVATE MEMBERS'  
BILLS AND RESOLUTIONS

FIRST TO Hundredth REPORTS  
(ENGLISH VERSION)



सत्यमेव जयते

Third LOK SABHA

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

TWENTY-NINTH REPORT

(Third Lok Sabha)

I, the Chairman of the Committee on Private Members' Bills and Resolutions having been authorised by the Committee, present on their behalf this their Twenty-ninth Report.

2. The Committee met on the 2nd December, 1963 for—

(I) Classification and allocation of time for discussion of the following Bills :—

(i) The Merchant Shipping (Amendment) Bill, 1963 (Amendment of section 456) by Shri Indrajit Gupta.

(ii) The Delhi Rent Control (Amendment) Bill, 1963 (Amendment of section 14) by Shri Nihar Ranjan Laskar.

(II) Examination of the following Constitution (Amendment) Bills under Rule 294 (1) (a) of the Rules of Procedure :—

(i) The Constitution (Amendment) Bill, 1963 (Amendment of articles 74, 75 etc.) by Shri Sivamurthi Swami.

(ii) The Constitution (Amendment) Bill, 1963 (Amendment of articles 84 and 179) by Shri Hari Vishnu Kamath.

*Classification and allocation of time to Bills*

3. The Members concerned had been invited to present before the Committee their views on their Bills. Shri Indrajit Gupta attended the sitting.

4. After considering all aspects of the Bills, the Committee placed both the Bills in category 'B' and recommended allocation of time to them as indicated below :—

(1) The Merchant Shipping (Amendment) Bill, 1963 1 hour  
(Amendment of section 456).

(2) The Delhi Rent Control (Amendment) Bill, 1963 1 hour  
(Amendment of section 14).

*Examination of the Constitution (Amendment) Bills*

5. The Members who had given notices of the Bills and representatives of the Ministries concerned with the Bills had been invited to be present at the sitting. Shri Sivamurthi Swami attended the sitting. The representatives of the Ministries of Home Affairs and Law were present.

6. The Committee considered the Bills and the reactions of the Government thereto. The Committee arrived at the following findings as a result of their examination of the Bills :—

*Findings of the Committee*

(1) The Constitution (Amendment) Bill, 1963 (Amendment of articles 74, 75 etc.) by Shri Sivamurthi Swami.

The Bill sought to amend articles 74, 75, 352 and 353 of the Constitution with a view to provide *inter alia* for Prime Minister, elected by Members of both Houses of Parliament. to

\*Circulated to Members separately (Bill No. 54 of 1963).

After hearing the views of the member incharge and the representative of the Ministry of Home Affairs and considering all aspects of the matter, the Committee recommended that the Bill be allowed to be introduced.

- (2) The Constitution (Amendment) Bill, 1963 (*Amendment of articles 84 and 173*) by Shri Hari Vishnu Kamath.

The Bill sought to provide minimum educational qualification and maximum age limit for being chosen as a member of Parliament and of a State Legislature.

After hearing the representative of the Ministry of Law and considering all aspects of the matter, the Committee recommended that the Bill be allowed to be introduced.

*Recommendations*

7. The Committee recommend that—

- (i) the categorisation and allocation of time to Bills as shown in para 4 above be agreed to by the House; and
- (ii) that the following Bills seeking to amend the Constitution be allowed to be introduced :—
  - (a) The Constitution (Amendment) Bill, 1963 (*Amendment of articles 74, 75 etc.*) by Shri Sivamurthi Swami.
  - (b) The Constitution (Amendment) Bill, 1963 (*Amendment of articles 84 and 173*) by Shri Hari Vishnu Kamath.

NEW DELHI;

December 2, 1963

Agrahayana 11, 1885 (Saka)

S. V. KRISHNAMOORTHY RAO

Chairman,

Committee on Private Members' Bills and Resolutions.